

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 245 of 2014 in
DFR-1347 of 2014**

Dated : 23rd July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Jodhpur Vidyut Vitran Nigam Ltd. & Ors.Appellant(s)

Versus

Nav Bharat Buildcon Pvt. Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant (s) : Dr. Manish Singhvi
Mr. D.K.Denesh
Counsel for the Respondent(s) : Representative for R.2

ORDER

**IA No. 245 of 2014
(Condonation of delay)**

The Representative appearing on behalf of Respondent No.2 submits that the papers relating to the condonation of delay have not been served on him. Therefore, the learned counsel for the Appellant is directed to serve the papers to the Representative appearing on behalf of Respondent No.2 today itself.

Post the matter on **06.08.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/js